



NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI. S. VIJAYARAGHAVAN – MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/539/ (IB)/2017
NAME OF THE PETITIONER(S) : CONSOLIDATED CONSTRUCTION CONSORTIUM LTD
NAME OF THE RESPONDENT(S) : VA TECH WABAG LTD
UNDER SECTION : 9 RULE 6


S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1. Ramakrishnan Viraraghavan Senior Counsel
for M/S. G. Siva Shankaran,
S. Sathyaganesh Counsel for Respondent 
2. ROHAN RAJASEKARAN Counsel for Petitioner
PREETHI. S. ARASU 

ORDER

Counsel for both the parties present. Counsel for the Respondent has raised objection as to the Affidavit and the Bank statement filed and submitted that in relation to the one project, the payment has already been made and in relation to the other there are certain contractual obligations which are yet to be fulfilled by the Operation Creditor due to which the balance cannot be paid. Based on this, Counsel for the Operational Creditor prayed for time to seek instructions from his client. At request time is enlarged. Put up on 8.8.2017 at 10.30 A.M.

S. Vijayaraghavan
(S. Vijayaraghavan)
Member (Technical)
PAM


(Ch. Md. Sharief Tariq)
Member (Judicial)